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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.526/2001

Tuesday, this the 13th day of November, 2001

Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri Jagan Lal Meena
S/O Shri Ram Dhan
Commercial Clerk
Northern Railway
Railway Station
Naya Azadpur

..Applicant
(By Advocate: Ms. Meenu Maine for Shri B.S. Maine)

Versus

Union of India through

1. The General Manager
Northern Railway
Baroda House
New Delhi
2. The Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi
3. The Station Superintendant
Northern Railway
Naya Azadpur
Delhi

..Respondents
(By Advocate: Mrs. Meera Chhibber)

O R D E R (ORAL)

Heard the learned counsel on either side.

2. By the impugned order dated 8.11.2001 (Annexure A-1), the applicant was transferred to Ferozepur on administrative grounds along with post. When the matter came up before this Tribunal on 7.3.2001, an ad-interim order was passed in the following terms:-

"Meanwhile, the impugned transfer order shall remain stayed till the next date. However, respondents are at liberty to transfer the applicant within the Division."

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3. The respondents have, after the passing of the aforesaid ad-interim order, thought it proper to modify the impugned transfer order and have, as a result, passed another order transferring the applicant to Makroli instead of Ferozepur. The aforesaid new place of posting, namely, Makroli happens to fall in the same Division in which the applicant was earlier posted.

4. In view of the aforesaid position, the applicant is left ~~with~~ ^{therefore} no grievance to be raised in this OA. The OA does not survive and is dismissed as infructuous. No costs.



(S.A.T. Rizvi)
Member (A)

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